

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 208/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.03.2017

NAME OF THE PARTIES: M/s. Nabaratna Vinimay Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

| <u>S. No.</u> | <u>NAME</u> | <u>DESIGNATION</u> | <u>SIGNATURE</u> |
|---------------|-----------------|--------------------|------------------|
| | Rajesh Shah | Advocate | <i>Ahmed</i> |
| | Ahmed Churavala | | |

ORDER

T.C.S.P No. 208-211/230-232/NCLT/MB/MAH/2017

At request of the Petitioner Counsel, this Bench hereby appoints V.C. Shah & Co. as C.A. with a remuneration of ₹10,000 each to assist the OL of Mumbai in filing its report within four weeks hereof. The RD of Mumbai is also hereby directed to file report within four weeks hereof.

List this matter on **05.04.2017**.

Sd/-

B. S.V. PRAKASH KUMAR
Member (Judicial)